

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 134 OF 2015

IN THE MATTER OF:

Friend Through its General Secretary

.....APPLICANT

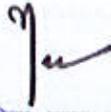
VERSUS

Ministry of Water Resources

.....RESPONDENTS

STATUS REPORT ON BEHALF OF THE MINISTRY OF ENVIRONMENT, FOREST  
AND CLIMATE CHANGE

1. The Ministry of Environment, Forest and Climate Change (MoEF&CC), is engaged in, inter alia, policy formulation for abatement, control and prevention of pollution, prescribing environmental standards which are implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs).
2. That the Ministry vide 31.12.2019 and 12.01.2021 has filed a status report via email and requested to condone the delay arising due to compliance of Hon'ble Supreme Court order dated 22.11.2019 (**Copy of order dated 22.11.2019 passed by the Hon'ble Supreme Court is annexed as Annexure-I**) and allow the Ministry to pursue requisite steps in publishing the Notification as per stipulated rules.
3. It is submitted that the MoEF&CC vide Office Memorandum No. 17012/01/2019-CPW dated 18.11.2019 had constituted a committee for finalisation of draft notification on "Regulation of RO based water purification system for Domestic, Commercial and Industrial" The same committee has been reconstituted on 23.02.2021 (**Copy of OM dated 23.02.2021 is annexed at Annexure-II**). The members of the committee are as follows:
  - i. Joint Secretary, CP(W) Division, MoEF&CC- Chairman
  - ii. Representative from All India Institute of Hygiene and Public Health, Kolkata
  - iii. Representative from Bureau of Indian Standards.
  - iv. Representative from National Environmental Engineering Research Institute
  - v. Representative from Central Pollution Control Board
  - vi. Representative from Ministry of Housing and Urban Affairs
  - vii. Representative from Department of Water and Sanitation, MoJS
  - viii. Representative from Engineering Railway Board
  - ix. Representative from RO Manufacturing Association
  - x. Representative from Commercial/Industrial RO users.

  
(नरेश पाल गंगवार)  
(NARESH PAL GANGWAR)  
संयुक्त सचिव/Joint Secretary  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
M/o Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

4. That a meeting of the aforesaid committee was held on 04.03.2021 through virtual platform. The meeting was attended by the representatives of Ministry of Housing and Urban Affairs (MoHUA), Bureau of Indian Standards (BIS), National Environmental Engineering Research Institute (CSIR-NEERI), Central Pollution Control Board (CPCB), Federation of Indian Chambers of Commerce & Industry (FICCI), Water Quality Indian Association (WQIA) and All India Institute of Hygiene & Public Health. After incorporating the modifications/ suggestions of the committee members, the draft notification was recommended for placing before the Expert Committee for formulation of standards. **(The Minutes of Meeting is annexed as Annexure-III)**

5. The proposed notification was put up as an agenda item in meeting of Expert Committee for Environmental Standard formulation held on 20 March 2021. In the draft notification timeline for developing protocol for "Type approval, Conformity of Production, etc." by BIS was prescribed as one year from the date of publication of the notification.

6. That during the meeting held on 04.03.2021 BIS has expressed their concern about timeline for developing aforesaid protocol. That vide letter dated 12 March 2021 BIS has forwarded their comments on draft Notification. **(The comments of BIS is annexed as Annexure-IV)** During aforesaid meeting of the Expert Committee for Environmental Standard, it was unanimously viewed that timeline for developing protocol by BIS and subsequent follow up requirement shall be expedited and preferably be completed within 18 months from the date of the publication of the notification.

7. That BIS vide letter dated 25.03.2021, has requested for a discussion on issues regarding the timeline for developing the protocol on "Type approval, Conformity of Production, etc." **(The letter dated 25.03.2021 of BIS is annexed as Annexure-V)**

8. It is submitted that the timeline agreed by BIS shall be adhered and accordingly draft notification will be modified for its effective and meaningful implementation.

Further, the draft notification will be published in the Gazette of India after obtaining needful approvals and legal vetting. It is also submitted that this Ministry will submit a compliance-cum-status report on the progress made on regular basis before the Hon'ble Tribunal.

\*\*\*\*\*

  
(नरेश पाल गंगवार)  
**(NARESH PAL GANGWAR)**  
संयुक्त सचिव/Joint Secretary  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
M/o Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
CIVIL APPEAL NO. \_\_\_\_\_ OF 2019  
DIARY NO. 37657 OF 2019

WATER QUALITY INDIA ASSOCIATION (WQIA) Appellant(s)  
VERSUS Respondent(s)  
FRIENDS & ORS.

O R D E R

Delay condoned.

Having heard learned senior counsel appearing for the parties, we are of the view that since the appellant states that it has abundant material in its possession to point out to the Ministry before any notification is issued, it may do so within a period of 10 days from today.

The Ministry must consider this material together with all other material, before it arrives at any conclusion, which then ultimately is put in the form of the notification that has been ordered to be issued.

The civil appeal stands disposed of accordingly.

....., J.  
[ ROHINTON FALI NARIMAN ]

....., J.  
[ S. RAVINDRA BHAT ]

Signature Not Verified  
Digitally signed by R  
NATARAJAN  
Date: 2019.11.25  
17:13:18 IST  
Reason: [ ]

New Delhi;  
November 22, 2019.

Annexure - II

2<sup>nd</sup> Floor, Prithvi Block,  
 Indira Paryavaran bahwan,  
 Jor Bagh Road,  
 New Delhi – 110003

Dated: 23.02.2021

OFFICE MEMORANDUM

**Subject: Compliance of Hon'ble NGT's Order dated 23.9.2019 in O.A. No. 134 of 2015-reg.-**

In compliance to the provision of the orders of Hon'ble NGT, the Ministry of Environment, Forest and Climate Change (MoEFCC) had earlier constituted a committee vide Ministry's Office Memorandum of even number dated 18.11.2019 with following composition:

- i. Joint Secretary, CP(W) Division, MoEFCC – Chairman
- ii. Representative from All India Institute of Hygiene and Public Health, Kolkata
- iii. Representative from Bureau of Indian Standards
- iv. Representative from National Environmental Engineering Research Institute
- v. Representative from Central Pollution Control Board
- vi. Representative from Ministry of Housing and Urban Affairs
- vii. Representative from Department of Water and Sanitation, MoJS
- viii. Representative from Engineering Railway Board
- ix. Representative from RO Manufacturing Association
- x. Representative from Commercial/Industrial RO Users

The competent authority has approved to continue with the same committee with the Terms of Reference, as stated below till compliance of the NGT order.

The Terms of Reference (ToR) of the Committee shall be as follows:

- (i) Review and recommend draft notification on 'Regulation on use of Water Purification System'.
- (ii) Any other issue with approval of Chairman of the committee for extending advisory on any matter associated with Regulation on use of Water Purification System with regard to Hon'ble NGT order.

This issues with the approval of competent authority.

*Vinod*  
 23/2/2021  
 (Vinod Kumar Kushwaha)  
 Section Officer-CPW

To,

1. All Member of the Committee;
2. PPS to Shri Naresh Pal Gangwar, Joint Secretary (CP Division)/Chairman of the committee, MoEFCC;
3. Shri Sundeep, Director (CP Division), MoEFCC

*o/c*  
*Vinod Kushwaha*  
 23/02/21  
 AS per list enclosed

Annexure - III

File No. Q-17012/01/2019-CPW  
Government of India  
Ministry of Environment, Forest and Climate Change  
(CP Division)

129 Agni Wing, First Floor  
Indira Paryavaran Bhawan, Jor Bagh Road,  
New Delhi - 110003

Dated 12<sup>th</sup> March 2021

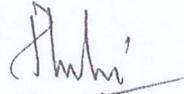
**OFFICE MEMORANDUM**

**Subject: Compliance of Hon'ble NGT's Order dated 23.9.2019 in O.A. No. 134 of 2015-reg.-**

A meeting was held on 4<sup>th</sup> March 2021 under the Chairmanship of Joint Secretary, Control of Pollution Division, Ministry of Environment, Forest and Climate Change through virtual platform regarding aforesaid matter. The minutes of the meeting is enclosed.

This issues with the approval of competent authority.

Encl: As above

  
(Dr. Ritesh Joshi)  
Scientist 'E'

- All Member of the Committee;
- PPS to Shri Naresh Pal Gangwar, Joint Secretary (CP Division)/Chairman of the committee, MoEFCC;
- Shri Sundeep, Director (CP Division), MoEFCC

Arti  
12/03/2021

o/c 9/12/3/021

1. **The Secretary**  
Ministry of Jal Shakti  
Shram Shakti Bhawan  
Rafi Marg, New Delhi  
Email: amdharan@gov.in
2. **The Secretary**  
Ministry of Housing and Urban Affairs  
Nirman Bhawan, Maulana Azad Road,  
New Delhi-110011  
Email: dscoord-mud@nic.in
3. **The Director General (DG)**  
Bureau of Indian Standards  
9, Bahadur Shah Zafar Marg, New Delhi, Delhi 110002  
Email: dg@bis.gov.in
4. **The Member Engineering**  
Railway Board  
Ministry of Railways, Rail Bhawan  
New Delhi, 1100 01
5. **The Director**  
All India Institute of Hygiene and Public Health, Kolkata  
Block-JC-27 & 27B, Sector-III, Bidhan Nagar (Salt Lake),  
Kolkata, West Bengal 700098  
Email: director.aiihph@gov.in
6. **The Director, CSIR-NEERI**  
Nehru Marg, Vasant Nagar,  
Nagpur, Maharashtra 440020  
director@neeri.resin
7. **The Member Secretary**  
Central Pollution Control Board  
East Arjun Nagar, Parivesh Bhawan, Delhi-110032  
Email: [mccb.cpcb@nic.in](mailto:mccb.cpcb@nic.in)
8. **The Secretary General**  
Federation of Indian Chambers of Commerce and Industry (FICCI)  
Federation House, Tansen Marg,  
New Delhi - 110 001  
Email: Rita.roychoudhury@ficci.com
9. **Dr. K. Chandrasekhar**  
Chief Operating Officer  
Water Quality India Association  
Registered Office: 3, Silver Cascade, 110AA,  
Senapati Bapat Marg  
Dadar West Mumbai- 400 028  
Email: Wqia2015@gmail.com

====

**Minutes of the meeting on 'Regulations on Water Purification System' in compliance of Hon'ble NGT's order dated 23.09.2019 in O.A. 134 of 2015**

A meeting of committee members constituted by the Ministry of Environment, Forest and Climate Change (MoEF&CC) vide Office Memorandum No. Q-17012/01/2019-CPW dated 18.11.2019 and 23.2.2021 in pursuance of Hon'ble NGT's order dated 23.09.2019 in the matter of OA No. 134 of 2015 was held on 4<sup>th</sup> March 2021 through virtual platform under the Chairmanship of Shri Naresh Pal Gangwar, Joint Secretary, MoEF&CC. The list of participants is Annexed.

2. At the outset, Shri Naresh Pal Gangwar, Joint Secretary, MoEF&CC and Chair of the committee welcomed the participants and briefed about the objectives of the meeting. He mentioned about initiatives taken by the Ministry towards compliance of direction of Hon'ble NGT and highlighted about the salient features of the draft notification.
3. Shri Sundeep, Director, CP Division elaborated that draft notification was uploaded in the website of the Ministry, inviting comments / suggestions of stakeholders. More than 4000 comments were received, which were addressed appropriately. He briefly informed about the approaches which the Ministry has followed in revising the draft notification.
4. Dr. Ritesh Joshi, Scientist 'E' made a presentation informing about the chronology of actions being taken by the Ministry to finalize the draft notification. He has shared salient features of the notification.
5. Following are the suggestions, given by the members of the committee:

(i) Ms Suneeti Toteja, Scientist E & Head, Food & Agricultural Department, BIS had expressed their concern that standards for all purification systems are not available with BIS. Presently, BIS has developed standard for domestic water purification system. They will work out the modalities in respect of identification of standard for various purification systems, as per the time line prescribed in the draft notification for developing protocol for the Type Approval, Conformity of Production, etc. BIS expressed that to complete the process, one-year timeline is not sufficient, however they will discuss the matter with their internal committee and submit their comments within next 7 days. The Chairman of the committee has mentioned that developing standard is a dynamic process, it evolves with technology and time and BIS may suggest the timeline to be required to carry out these activities and finalize the modalities as well.

(ii) Dr. Pawan Labshetwar, Chief Scientist, NEERI articulated that one year time period is not sufficient for BIS to formulate protocol for 'Type Approval', 'Conformity of Production', standard operating procedure for certification etc. He mentioned that while determining timeline for BIS to formulate the protocol various aspects may be taken into consideration. He further detailed about issues like developing standards for various types of purification system, availability of labs for certification, etc. He submitted that a reasonable timeline for effective implementation shall be examined in consultation with BIS including their capacity readiness for certification.

(iii) Dr. Utpal Chattopadhyay, Director AIH&PH, Kolkata has mentioned about various types water purification system and pointed out about importance of presence of various minerals in water for human health. He had also mentioned about presence of micro-organisms in water. He has shared that while preparing protocol for water purification system, presence of

essential minerals in water may be taken care of. It was agreed that AIH&PH may forward their input/comments to BIS and CPCB for consideration.

(iv) Dr. Neeraj Gupta, President of WQIA mentioned that in revised draft notification, all the concern made by WQIA have been considered. He had requested that in clause 4 E, where it is mentioned that Water Supply Agencies shall inform the consumer about water sources and quality including TDS concentration.....may be deleted. The committee agreed to delete the particular parameter of TDS and agreed that the information shall not be limited to anyone water quality parameter. He had further requested that water supply quality should comply with IS 10500, which has not been agreed by other members of the committee as the compliance of ISO 10500 for all parameters and its monitoring, characterization is not a practically feasible option to get it implemented.

(v) Shri V.K. Chaurasia, Joint Advisor, Ministry of Housing & Urban Affairs has mentioned that that there is no need to make it mandatory for all Water Supply Agency to confirm with IS 10500. This will lead to put unnecessary obligation on various water supply authorities across the country.

(vi) Shri N.K. Gupta, Scientist E, CPCB has suggested that categories of Water Purification system may be carried out on the basis of output criteria of purification system. The committee had opined that BIS while developing protocol may consider on this aspect.

(vii) Ms Kirtika Arora, Sr. Assistant Director, FICCI expressed concerns about the water disposal system and opined that time is needed to finalize the modalities. Chairman of the committee has informed that CPCB will prescribed necessary guidelines for the same within six months of time from the date of publication of the notification.

After detailed deliberations, following were decided :

- a. It was unanimously agreed that the draft is in order and is within the overall objective of the order of Hon'ble NGT considering the monitoring, implementation and feasibility aspect, except time line prescribed for compliance needs to be re-examined to address the concerns and requirement of BIS. The committee has overall agreed with the clauses and approaches as given in the draft notification.
- b. BIS has expressed their concern about timeline for developing protocol for "Type Approval, Conformity of Production, etc., with the permission of Chair, it was decided that BIS will submit their comments/inputs within next seven days.
- c. NEERI and CPCB may extend necessary support to BIS in formulation of time line and protocol.
- d. AIH&PH will submit input regarding water quality and public health to BIS, NEERI and CPCB for their due consideration while preparation of protocols.
- e. In Clause 4 E, the word "Concentration of TDS" shall be deleted and shall be left to the WSA to report appropriate water quality parameters to Public for awareness.
- f. The committee recommended the draft notification for consideration of MoEF&CC, subjected to modification of a reasonable and due diligently considered timeline as suggested by BIS. The timeline may be finalized between BIS and MoEF&CC. The meeting ended with thanks to Chair.

\*\*\*\*\*

## List of Participants:

1. Shri Naresh Pal Gangwar, Joint Secretary , MoEF&CC
2. Shri Sundeep, Director, CP Division, MoEF&CC
3. Dr. Ritesh Joshi, Scientist 'E', MoEF&CC
4. Dr. Utpal Chattopadhyay, Director, All India Institute of Hygiene & Public Health
5. Dr. Pawan Labshetwar, Chief Scientist, CSIR-NEERI
6. Shri V.K. Chaurasia, Joint Advisor, MoHUA
7. Shri N.K. Gupta, Scientist 'E' & Divisional Head, CPCB
8. Ms Suneeti Toteja, Scientist E & Head, Food & Agricultural Department, BIS
9. Shri Vishal Gandhi, Scientist 'D', CPCB
10. Ms Kirtika Arora, Senior Assistant Director, FICCI
11. Dr. Neeraj Gupta, President, WQIA
12. Dr. Piyali Bandyopadhyay, Project Scientist, MoEF&CC
13. Ms. Suman Kharb, Legal Assistant, MoEF&CC

Vinod Kumar Kushwaha

**Compliance of Hon'ble NGT's order dated 23.09.2019 in OA no. 134 of 2015-  
regarding (Minutes of the Meeting)**

**From :** Vinod Kumar Kushwaha <kushwaha.vk@gov.in>

Fri, Mar 12, 2021 03:50 PM

**Subject :** Compliance of Hon'ble NGT's order dated 23.09.2019  
in OA no. 134 of 2015-regarding (Minutes of the  
Meeting)

1 attachment

**To :** Rajiv Ranjan Mishra <dg@nmcg.nic.in>, Shri Pankaj  
Kumar <Secy-mowr@nic.in>, Dr. M.Dhinadhayalan  
<adviser-pee-mhua@gov.in>, Shri. V.K. Chaurasia  
<vk.chaurasia@nic.in>, Joint Adviser PHEE CPHEEO  
Mr DURGA MISHRA <secyurban@nic.in>, BIS DG  
Secretariat <dg@bis.gov.in>, scgt@bis.nic.in, FAD,  
BIS <fad@bis.gov.in>, Member Infra  
<me@rb.railnet.gov.in>, U K Chattopadhyay Director  
<director.aiihph@gov.in>,  
chattopadhyayuk@yahoo.com,  
sdknsanjoy@gmail.com, DIRECTOR NEERI  
<director@neeri.res.in>, neeri folowup  
<neeri.folowup@neeri.res.in>, Pawan Labhasetwar  
<pk\_labhasetwar@neeri.res.in>, Member Secretary  
CPCB <mascb.cpcb@nic.in>, Nalin Gupta  
<Nkgupta.cpcb@nic.in>, vishalcpb@gmail.com,  
kirtika arora <kirtika.arora@ficci.com>,  
wqia2015@gmail.com, neerajg@aosmithindia.com

**Cc :** Naresh Pal Gangwar <jsnpg.mefcc@gov.in>,  
SUNDEEP <sundeep.cpcb@nic.in>, sundeep moef  
<sundeep.moef@gmail.com>, Dr. Ritesh Joshi  
<ritesh.joshi@nic.in>, piyali moef  
<piyali.moef@gmail.com>

Sir/Madam,

Please find enclosed herewith a copy of minutes of the meeting on the aforesaid subject.

with regards,

**(V.K. Kushwaha)**Section Officer  
Government of India  
Ministry of Environment, Forest & Climate Change,  
Indira Parayavaran Bhawan,  
Jor Bagh Road, New Delhi-110003

minutes of the meeting om-12032021154044.pdf

1 MB

PRAMOD KUMAR TIWARI, IAS  
 Director General  
 Tel : 91-11-2323 7991, 2323 6980  
 Fax : 91-11-23235414  
 E-mail : dg@bis.gov.in



Annexure - IV



Bureau of Indian Standards  
 (Government of India)  
 Manak Bhawan  
 9, Bahadur Shah Zafar Marg  
 New Delhi - 110 002

Ref: FAD 30/T

March 12, 2021

Sub: Compliance of Hon'ble NGT's Orders in the matter O.A. No. 134 of 2015 – regarding & MoEF& CC's Draft Notification on 'Use of Water Purification System'

Dear Sir,

This has reference to the communication received from MoEFCC (CP Davison) vide letter ref Q-17012/01/2019-CPW date 1<sup>st</sup> Mar 2021 on the above mentioned subject followed by a meeting convened under the Chairmanship of Joint Secretary, MoEFCC (CP Davison) for discussing the revised "Draft notification on Use of Water Purification System" on 4th March 2021 where BIS participated and expressed its reservations on some of the provisions in the draft notification.

2. The new draft notification is prepared in the context of Hon'ble NGT's Order in the matter O.A. No. 134 of 2015 dated 20/05/2019 which *inter-alia* directs MoEF& CC for the following:

"--issue appropriate notification prohibiting use of RO where TDS in water is less than 500 mg/l and wherever RO is permitted, a requirement is laid down for recovery of water be more than 60%. Further provision be laid down for recovery of water up to 75% and use of such RO reject water for purposes such as utensil washing, flushing, gardening, cleaning of vehicles and floor mopping"

"....ensure regulating consumption and use of low TDS water by requiring manufacturers to maintain minimum TDS concentration to 150 mg/l or the minimum levels of calcium and magnesium."

3. It is relevant to mention here that a Committee was constituted by MoEF& CC for reviewing the draft notification on 'Regulation of RO based water purification system' where BIS was included as a member. However BIS has not been consulted while framing the new "Draft notification on Use of Water Purification System" prepared by MoEF& CC which is considerably different from MoEF & CC's earlier draft 'Regulation on Use of Membrane based Water Purification System' dated 3rd Feb 2020.

4. It is observed that the new draft notification does not lay down any technical requirements which are to be complied with as per the Hon'ble NGT's directions. Moreover, the scope of the draft regulation covers all Water Purification Systems (WPS) without defining the type, capacity,

P.T.O

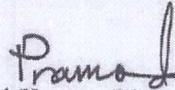
and purpose of the WPS which are to be regulated and where standards are to be formulated by BIS. Our detailed comments on the new "*Draft notification on Use of Water Purification System*" are attached herewith as *Annex I* for your consideration.

5. You would appreciate that BIS is the National Standards Body and does not have the mandate to formulate regulatory requirements. Whenever technical regulations are issued w.r.t any product/service by the concerned regulator or line ministries mandating compliance to certain technical requirements, either these requirements are incorporated in the regulation itself or reference is given to the corresponding Indian standards in the regulation for mandatory compliance.

6. In view of the above, it is requested to re-consider the "Draft notification on Use of Water Purification System" in light of the comments of BIS. It is also requested to consider the available manufacturing facilities, diverse technologies, testing infrastructure and compliance capacity in the country.

Thanking you,

Yours sincerely,

  
(Pramod Kumar Tiwari)

**Shri Rameshwar Prasad Gupta**  
Secretary  
Ministry of Environment, Forest & Climate Change  
Government of India  
E-mail: [secy-moef@nic.in](mailto:secy-moef@nic.in)

Annex 1

**BIS comments on the revised  
“Draft notification on Use of Water Purification System”**

1. The revised draft notification covers all Water Purification Systems (WPS) without defining the type, capacity, and purpose of the WPS which are to be regulated. Further, under the definition of WPS in the draft regulation, equipment/ device involving micro-filtration process are covered and not Reverse Osmosis based WPS. It is important to note that Hon'ble NGT's O.A. No. 134 /2015 dated 20/05/2019 directs MoEFF to issue notification regulating use of RO.
2. The new draft does not lay down essential requirements which are to be complied with, nor it refers to any national or international standard for the purpose. The new draft, though make reference to Hon'ble NGT's O.A. No. 134 /2015 dated 20/05/2019 in the preamble, it does not lay down regulatory requirements regarding recovery efficiency, *TDS concentration to 150 mg/l or the minimum levels of calcium and magnesium* etc. as per the Hon'ble NGT's directions. It is important to note that Schedule 1 of the earlier draft on requirements on recovery efficiency, Prohibition of RO where water is compliant with IS 10500 for TDS, TDS measurement provision with data logger etc. Has now been deleted.
3. The new draft notification at Regulation 4, Sub Regulation F, Sub-sub regulation i) assigns responsibility to BIS to prepare applicable standard code for WPS having regard to the available technology, corresponding recovery efficiency and output water quality. However, Specific Products on which Indian standards are to be developed is not clear from the draft notification as it does not specify capacity, purpose and type of the WPS.
4. The new draft also mandates BIS certification for all WPS which was earlier for Domestic Category Membrane based water purification systems only. The new draft at Regulation 3, Sub-Sub Regulation ii) directs BIS to develop and prescribe “System and Procedure” to monitor , assess, certify the type and process integrity of the WPS for compliance of provision of applicable BIS standard within a period of one year from the date of publication of this notification. One year time period from date of publication of notification may not be sufficient as it talks about conformity assessment procedure and does not take in to account the time taken for development of standard (s) and ensuring availability of requisite testing infrastructure in country. The same can only be evaluated once the subjects for standard development are clearly spelt out in the draft notification.

Annexure - V

जे. राय चौधरी

J. ROY CHOWDHURY

वैज्ञानिक-जी एवं उप महानिदेशक (मानकीकरण-पी व एम)

Scientist-G & Deputy Director General (Standardization - P & M)

दूरभाष/Phone : + 91-11-2323 7481

फैक्स/Fax : + 91-11-2323 1229

ई-मेल/E-mail : scgt@bis.gov.in

वेबसाइट/Website : http://www.bis.gov.in



सत्यमेव जयते



भारतीय मानक ब्यूरो

(भारत सरकार)

मानक भवन, 9, बहादुरशाह जफर मार्ग,  
नई दिल्ली - 110 002

Bureau of Indian Standards

(Government of India)

Manak Bhawan, 9, Bahadur Shah Zafar Marg,  
New Delhi - 110 002

Ref: FAD/T-30

25 Mar 2021

**Sub: Compliance of Hon'ble NGT's Orders in the matter O.A. No. 134 of 2015 – regarding & MoEF& CC's Draft Notification on 'Use of Water Purification System'**

Shri Naresh Pal Gangwar,

Joint Secretary

Ministry of Environment, Forest & Climate Change (MoEF& CC's)

Indira Paryavaran Bhawan, Jor Bagh Road

New Delhi- 110003

Dear Sir,

This has reference to your letter Q-17012/01/2019-CPW dated 19<sup>th</sup> Mar 2021 in response to our letter ref. FAD 30/ T dated 12<sup>th</sup> Mar 2021 addressed to Secy., MoEF&CC from DG, BIS giving our detailed comments on the draft notification on **"Use of Water Purification System"**

As the major issues of concern and difference of opinion between BIS & MoEF&CC still remain unresolved, DG, BIS has desired to have a meeting with you and subject matter experts from MoEF& CC in the matter on 30<sup>th</sup> Mar 2021 at 1200 hrs in his office at BIS, Manak Bhawan. You are requested to kindly confirm your participation.

Thanking you,

Yours faithfully,

J Roy Chowdhury

DDG Standardization (P&M)

On file pl. (By 26/3/21 forenoon)

Phul  
25/3/21  
Project Scientist (PS)

Email

Dr. Ritesh Joshi

---

**Re: Compliance of Hon'ble NGT's Orders in the matter O.A. No. 134 of 2015 – regarding & MoEF& CC's Draft Notification on 'Use of Water Purification System'**

---

**From :** Food and Agricultural Department BIS  
<fad@bis.gov.in>

Thu, Mar 25, 2021 05:30 PM

📎 1 attachment

**Subject :** Re: Compliance of Hon'ble NGT's Orders in the matter  
O.A. No. 134 of 2015 – regarding & MoEF& CC's Draft  
Notification on 'Use of Water Purification System'**To :** Dr. Ritesh Joshi <ritesh.joshi@nic.in>**Cc :** Naresh Pal Gangwar <jsnpg.mefcc@gov.in>

Dear Sir,

With reference to the trailing e-mail on the subject , please find attached herewith a letter addressed to Joint Secretary, MoEFCC from DDG Standardization (P &M) , BIS.

Best Regards,

Nitasha Doger,  
Scientist D, FAD

---

**From:** "Dr. Ritesh Joshi" <ritesh.joshi@nic.in>**To:** "Food and Agricultural Department BIS" <fad@bis.gov.in>**Cc:** "SUNDEEP" <sundeep.cpcb@nic.in>, "sundeep moef" <sundeep.moef@gmail.com>, "Naresh Pal Gangwar" <jsnpg.mefcc@gov.in>, "piyali moef" <piyali.moef@gmail.com>**Sent:** Friday, March 19, 2021 12:29:36 PM**Subject:** Compliance of Hon'ble NGT's Orders in the matter O.A. No. 134 of 2015 – regarding & MoEF& CC's Draft Notification on 'Use of Water Purification System'

Respected Sir,

This has reference to the letter of Director General, BIS (Ref. No. FAD 30/T) dated 12 March 2021, enclosing a copy of the comments of BIS on draft Notification on 'Water Purification System',

In this regard, please find attached a copy of the letter addressed to DG, BIS from Joint Secretary, MoEFCC.

Yours sincerely,

Ritesh

Dr. Ritesh Joshi  
Scientist 'E'/ Additional Director

Ministry of Environment, Forest & Climate Change,  
Government of India,  
Room No. A-129, Agni Block, First Floor,  
Indira Paryavaran Bhawan,  
Jor Bagh Road, New Delhi-110003  
Tel.: +91 11 24695359

---

 **Letter\_DDG.pdf**  
311 KB

---